

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1341 of 2019**

**IN THE MATTER OF:**

**Dhirajbhai P Lakkad**

**...Appellant**

**Versus**

**State Bank of India**

**...Respondent**

**For Appellant: Ms. Anshula Grover, Advocate**

**For Respondent: Shri Aurojyoti Chatterjee, Shri Rajiv S. Roy, Shri Udayan Agarwal and Shri Anurag Singh, Advocates**

**ORDER**

**27.01.2020** Advocate – Ms. Anshula Grover submits that against admission of Application under Section 7 of Insolvency and Bankruptcy Code, 2016 (IBC – in short) vide Impugned Order dated 10.10.2019, the Appellant has filed this Appeal. It is stated that apart from raising dispute regarding admission of the Application under Section 7 of IBC, the Appellant has raised other issues also. The learned Counsel for the Appellant states that she has instructions from the Appellant to withdraw this Appeal.

The Counsel for Respondent does not object. The Appeal is disposed of as withdrawn without liberty to challenge the Impugned Order again. Other issues, if any, the Appellant may raise with the Adjudicating Authority (National Company Law Tribunal, Ahmedabad Bench, Ahmedabad) and the Adjudicating Authority will look into the same as per law whether or not to accept the same.

Disposed accordingly. No costs.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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